BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (IB).No. 312/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2017, 10.30 A.M

Name of the Company		Viaan Industries Ltd	the time at the at the	A CONTROLL
		I moved in a		
Under Section		9 IBC		
SI. No.	Representativ	tion of Authorized ve (IN CAPITAL FERS)	Appearing on behalf of	Signature with date

Mr. Mayark Kalvania & Acrocates for the operational creditors

Mualra 2.8.17

ORDER

The Ld. Lawyer on behalf of the Operational Creditor is poresent. They have issued notice upon the Corporate Debtor. To that effect, they have filed the track report as well as the postal receipt. But as of today, no one on behalf of the Corporate Debtor or financial Debtor is present.

The Ld. Lawyer has also filed an affidavit showing the service of the notice and the petition.

The Ld. Lawyer appearing on behalf of the Operational Creditor has fairly submitted that they are ready to serve notice again on the Corporate Debtor by way of E-mail and by post upon the Company. They will also issue fresh notice upon all the Directors of the Company, for which prayed for time. Heard; prayer is allowed.

Fix 23-08-2017.

MANORAMA KUMARI MEMBER(J)